



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 1332/2021  
MA No. 1709/2021**

**This the 19<sup>th</sup> day of July, 2021**

**Hon'ble Mr. R.N. Singh, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Praveen Kumar Singh, aged 41 years  
S/o Lt. Sh. Ramesh Prasad Singh  
Working as Lab Assistant (C&M Lab.)  
N. Rly. Lucknow,  
r/o H. No. 548/430 Surya Nagar,  
Manak Nagar, Lucknow
2. Sunil Ojha, aged 52 years,  
S/o Lt. Sh. M. C. Ojha  
Working as Lab Assistant (C&M Lab.)  
N.Rly. Lucknow  
r/o H. No. D-3/381, Sector H.LDA Colony,  
Kanpur Road, Lucknow
3. Deep Raj Fredrick, aged 41 years  
s/o Sh. Donal Richardson Fredrick  
Working as Lab Assistant (C&M Lab.)  
N.Rly. Lucknow  
r/o C-180, Southcity, Rai Bareilly  
Road, Lucknow
4. Shivam Shukla, 26 years  
s/o Late Sh. Rajesh Kumar Shukla  
Working as Lab Assistant (C&M Lab.)  
N.Rly. Lucknow  
r/o II-78-H CPH Railway Colony,  
Alamgarh, Lucknow
5. Amit Pandey, aged 30 years  
s/o Sh. Rajendra Prasad Pandey,  
Working as Lab Assistant (C&M Lab.)  
N.Rly. Lucknow  
r/o 548-V/168, Vikram Nagar,  
Manak Nagar, Lucknow
6. Shyam Sunder Prasad, aged 59 years  
s/o Lt. Sh. Bechu Prasad,  
Working as Lab Assistant (C&M Lab.)  
N.Rly. Lucknow



r/o Sector 1, E-392, LDA Colony,  
Kanpur Road, Lucknow

7. Mohd. Nadeem, aged 26 years  
s/o Lt. Sh. Mohd. Ateeq,  
Working as Lab Assistant (C&M Lab.)  
N.Rly. Lucknow  
r/o H. No. 102, Gomti Nagar Vistar,  
Sector 6, Lucknow
8. Suraj Kumar, aged 30 years  
s/o late Sh. Gopal Sah,  
Working as Lab Assistant (C&M Lab.)  
N.Rly. Lucknow  
r/o Surya Nagar, Manak Nagar,  
Lucknow
9. Viswajeet Kumar, aged 30 years  
s/o Sh. Shyamsundar Prasad Chaurasiya  
Working as Lab Assistant (C&M Lab.)  
N.Rly. Lucknow  
r/o 87-E Sleeper Ground Railway Colony,  
Alambagh, Lucknow.
10. Raj Kishore Das, aged 31 years  
s/o Sh. Budhan Ravidas,  
Working as Lab Assistant (C&M Lab.)  
N.Rly. Lucknow  
r/o H. No. 568/87, Khailashpuri Jail Road,  
Alambagh, Lucknow
11. Mohd. Ubaid, aged 27 years  
s/o Lt. Sh. Mohd. Umar,  
Working as Lab Assistant (C&M Lab.)  
N.Rly. Lucknow  
r/o 433/61, Ram Nagar, Balaganj,  
Lucknow.

...Applicants

(By Advocate: Shri Yogesh Sharma)

## VERSUS

1. Union of India, through  
The General Manager,  
Northern Railways, Baroda House,  
New Delhi.



2. The Secretary  
Railway Board, Rail Bhawan,  
New Delhi
3. The Chief Workshop Manager,  
N.R. Loco Work Shop, Charbagh,  
Lucknow.

...Respondents

(By Advocate: Shri Krishna Kant Sharma)

### **ORDER (Oral)**

#### **Hon'ble Mr. R.N. Singh, Member (J):**

Heard the learned counsel for the applicants.

2. The present application has been filed under section 19 of the Administrative Tribunals Act 1985 by the applicants against the inaction of the respondents in as much as the respondents no. 1 and 2 have not allegedly considered the request of the applicants for cadre restructuring in the cadre of Lab Assistant in Chemical & Metallurgical (CMT) staff of Mechanical Department of Railway. Mr. Yogesh Sharma, learned counsel for the applicants submits that for redressal of their grievances, the applicants have preferred a representation dated 04.01.2021 (Annexure A-1). However, the same has also been lying pending consideration of the respondents till date.

3. Issue notice. Mr. Krishna Kant Sharma, learned counsel who appears for the respondents on advance service, accepts notice.

4. Mr. Sharma, learned counsel for the applicants submits that the applicants shall be satisfied if the present OA is disposed of at this very stage with direction to the respondents to consider the aforesaid representation dated 04.01.2021 (Annexure A-1) and to dispose of the same in a time bound manner.



To such request of the learned counsel for the applicants, there is no objection from the learned counsel for the respondents.

5. In view of the aforesaid, without going into the merit of the claim of the applicants, the present OA is disposed of with direction to the respondents to consider the applicants' pending representation dated 04.01.2021 (Annexure A-1) and to dispose of the same by passing an appropriate reasoned and speaking order keeping in view the relevant rules and instructions on the subject as expeditiously as possible and in any case within ten weeks of receipt of a copy of this order.

OA is disposed of accordingly. No costs.

Pending MA also stands disposed of.

**(Aradhana Johri)**  
**Member (A)**

**(R.N. Singh)**  
**Member (J)**

dkm/mbt/pinky